



Office of the Collector & District Magistrate
South Goa District,

Magisterial Section, Room No. 435, 4th Floor, Matanhy Saldanha Administrative Complex,
South Goa District, Margao Goa.

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No.37/19/2020/L&O/MAG | 3158

Date: 20/03/2020

ORDER

Under Section 144 of the Code of Criminal Procedure of 1973

WHEREAS, there is a prevailing situation in the Country due to the Health Emergency posed by COVID-19, an infectious disease caused by Corona Virus;

AND WHEREAS, the Public Health Department, Government of Goa vide Notification No.23/20/2014-I/PHD/Part IV/552 dated 13/03/2020 had declared the Coronavirus disease (COVID-19) and HINI disease to be notifiable disease for the purposes of Part II of Chapter VII of the Public Health Act, 1985 throughout the State of Goa;

AND WHEREAS, the State Government has taken various measures to contain the spread of Coronavirus;

AND WHEREAS, it is noticed that there are many rumours spread in Society through mass and social media without its proper verification and also there are instances of some misreporting in the newspapers which has lead to doubts and panic in the Society which has potential of likely incitement to violence or threat to public safety and potential danger for maintenance of normal law and order in Society;

NOW, THEREFORE, I, Ajit Roy, IAS, District Magistrate, South Goa, Margao, in exercise of the powers conferred upon me by Section 144 of the Code of Criminal Procedure, 1973, do hereby prohibit all concerned from spreading any kind of rumours, misreporting, and/or any kind of misinformation through social media, electronic media, print media or spread by word of mouth or in any form which may result in any kind of breach of law and order and/or may lead to unrest in Society;




Any person contravening this Order shall be liable for punishment under Section 188 of the Indian Penal Code.

As the notice cannot be served individually on all concerned, the Order is hereby passed ex-parte.

The Order shall come into force with immediate effect and shall remain in force till further orders.

Given under my hand and seal on this 20th day of March, 2020.




(Ajit Roy, IAS)
District Magistrate
South Goa, Margao.

To,
The Director,
Government Printing Press, Panaji-Goa, with a request to give cause Publication in Extra Ordinary Gazettee immediately.

Copy forwarded for necessary action to:

1. The Superintendent of Police, South Goa District/North Goa District
2. The Superintendent of Police, Coastal Panaji-Goa.
3. The Sub-Divisional Magistrate, Ponda/Dharbandora/Quepem/Canacona/Mormugao/Salcete/Sanguem
4. The Sub-Divisional Police Officer Ponda/Margao/Vasco/Quepem.
5. The Mamlatdar & Executive Magistrate of Salcete, Margao/Mormugao/Quepem/Sanguem/Dharbandora/Ponda/Canacona
6. The Police Inspectors/P.S.I. The P.I./PSI, Margao Town/Maina-Curtorim/Verna/Colva/Harbour/Vasco/Quepem/Sanguem/Cuncolim/Canacona/Collem/Mormugao/Curchorem/Ponda Police Station. They are directed to affix a copy of this Order on the notice board of their office and **enforce the same strictly.**
7. The Director of Information and Publicity, Panaji with a request to give wide publicity through all local dailies.
8. The Director of Doordarshan, Panaji, with a request to broadcast the order
9. The Station Director, All India Radio, Panaji for giving wide publicity.
10. **The Under Secretary(Home), Govt. of Goa, Home Department (General), Secretariat, Porvorim.**

Copy for information to:

1. The Secretary to Governor of Goa, Raj Bhavan, Panaji.
2. The Secretary to the Hon'ble Chief Minister of Goa, Secretariat, Porvorim.
3. The Chief Secretary, Government of Goa, Secretariat, Porvorim..
4. The Addl. Secretary(Home), Government of Goa, Home Department (General), Secretariat, Porvorim.
5. The Director General of Police, Goa, Panaji-Goa.